

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.225/2006

Thursday this the 22 nd day of June 2006.

CORAM:

**HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. K.B.S. RAJAN, JUDICIAL MEMBER**

1. Sheela Kumari P, W/o Dayanandan,
Senior Tax Assistant, Central Excise Office,
Kollam.
2. Rajeswari M, W/o K.G. Rajeev,
Senior Tax Assistant, Central Excise,
Ernakulam Division, Kathrukkadavu,
Ernakulam. Applicants

(By Advocate Shri T.C.Govindaswamy)

Vs.

1. Union of India, represented by
the secretary to the Government of India,
Ministry of finance, Department of Revenue,
NEW DELHI.
2. The Chief Commissioner,
Head Quarters, Central Excise & Customs,
I.S. Press Road, KOCHI.
3. The Commissioner,
Central Excise & Customs, Head Quarters, Office,
I.S. Press Road, KOCHI-18.
4. The Additional Commissioner (P&V),
Office of the Commissioner of
Central Excise & Customs,
Cochin Commissionerate,
C.R. Building, Kochi-18.
5. The Joint Commissioner (P&V),
Office of the Commissioner of
Central Excise & Customs,
Cochin Commissionerate,
C.R. Building, Kochi-18. Respondents

(By Advocate Smt.K.Girija, ACGSC

**The application having been heard on 22.6.2006
the Tribunal on the same day delivered the following**

ORDER

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

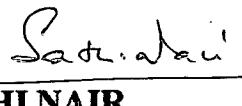
The applicants, who are working as Senior Tax Assistants in the Central Excise Department, filed this O.A. aggrieved by the denial of promotion to the post of Inspector of Central Excise.

2. When the matter came up before the Bench, learned counsel for the applicants submitted that since the applicants were promoted in the DPC held recently, as far as the question of promotion is concerned, the matter has been settled, but they are aggrieved for seniority and placement. He also states that this O.A. can be closed giving liberty to the applicants to agitate the matter further.
3. Learned counsel for the respondents submitted that, she got instructions from the department that, in a DPC held recently, the applicants have been promoted and therefore, the challenge in this O.A. as far as these applicants are concerned, has been redressed.
4. In view of the above facts, the O.A. has become infructuous and the same is closed as infructuous.
5. Applicants are at liberty to agitate the matter further, if they are aggrieved regarding the seniority and placement, before the concerned authorities.

Dated the 22 nd June, 2006.


K.B.S. RAJAN
JUDICIAL MEMBER

IV


SATHI NAIR
VICE CHAIRMAN